

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
CP No. 592/2018 in O.A. No.1607/2018**

New Delhi this the 16th day of November, 2018

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Jaggi, Son of Shri Dalip Singh,
Age about 41 Years, Group: 'D'
Post : Kitchen Staff : Cook
Resident of House No. EE-2382,
Block -EE
Jahangirpuri, New Delhi-110033

(By Advocate: Ms. Akansha with Mr. Pradeep Singh for Mr. Tarun Sharma)

Versus

1. Madhup Vyas: Commissioner
North Delhi Municipal Corporation
Office at Dr. Shyama Prasad Mukherjee Civic Centre
Jawahar Lal Nehru Marg, New Delhi-11002.
2. Dr. ARun Yadav,
Director - Hospital Administration
Health Department-North Delhi Municipal Corporation
Office at: 12th Floor
Dr. Shyama Prasad Mukherjee Civic Centre
Jawahar Lal Nehru Marg, New Delhi 110002. -Respondents

(By Advocate: Mr. Surinder Singh for NDMC)

ORDER (ORAL)

By Hon'ble Ms. Nita Chowdhury, Member (A):-

When the matter is taken up for hearing, learned counsel for the respondents gave a copy of the office order dated 14.11.2018, detailing sequence of events relating to the examination of the case of the applicant for regularization and the reasons for passing the order and for not regularizing the applicant.

In view of the substantial compliance of order of the Tribunal made by the respondents, the CP is closed. However, liberty is given to the applicant to avail his remedy, in accordance with the law, if he is still aggrieved by the order passed by the respondents. Notices issued to the respondents are discharged. No order as to costs.

**(S. N. Terdal)
Member (J)**

**(Nita Chowdhury)
Member (A)**

